

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 6th December, 2023.

No. LJ (A) 43/2018/54 - The Governor of Meghalaya is pleased to appoint Shri E.K. Kumaresan, Advocate as the Addl. Advocate General in the Supreme Court of India with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

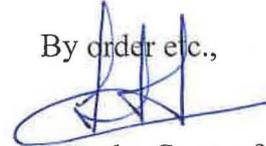
No. LJ (A) 43/2018/54 -A,

Dated Shillong, the 6th December, 2023.

Copy forwarded to:

1. The Registrar General, High Court of Meghalaya, Shillong – 793001.
2. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
3. Shri Avijit Mani Tripathi, Standing Counsel of Government of Meghalaya, Supreme Court of India, B-17, Fourth Floor, Jangpura Extension, New Delhi – 110014.
4. The Accountant General, Meghalaya etc., Shillong. The above advocates shall be entitled to fees as laid down in O.M. No. LR (B). 50/2017/19 dt. 07.02.2019.
5. The Treasury Officer, Shillong North/South Treasury.
6. Law (B) Department, Shillong.
- ✓ 7. The DEO, Law Department.
8. Advocate concerned. You are requested that henceforth all the Bills claimed shall be routed through the office of Learned Advocate General. The office of Advocate General shall forward the bills for payment after they are countersigned by the Learned Advocate General.
9. Guard file.
10. Office copy.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law Department.